

MP/MLA for the month of JUNE 2024

S.No.	Name of the District	Previsious Balance as on 01.06.2024	Institution /RBT	Disposal	Closing balance as on 30.06.2024
1	Ambala	0	0	0	0
2	Bhiwani	0	0	0	0
3	Charki Dadri	4	2	0	6
4	Faridabad	0	0	0	0
5	Fatehabad	0	0	0	0
6	Gurugram	36	1	0	37
7	Hisar	0	0	0	0
8	Jhajjar	0	0	0	0
9	Jind	0	0	0	0
10	Kaithal	0	0	0	0
11	Karnal	0	0	0	0
12	Kurukshetra	0	0	0	0
13	Narnaul	0	0	0	0
14	Nuh	4	0	0	4
15	Palwal	0	0	0	0
16	Panchkula	5	0	0	5
17	Panipat	1	0	0	1
18	Rewari	1	0	0	1
19	Rohtak	2	0	0	2
20	Sirsa	0	0	0	0
21	Sonipat	0	0	0	0
22	Yamunanagar	1	0	0	1
	Total	54	3	0	57

Details of pending cases against MPs/MLAs in the State of Haryana as on 30.06.2024

Sr.No.	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	Comments by District and Sessions Judge				
	Ambala																										
	Bhiwani																										
						NIL																					
1	Charki Dadri	Sh. Sumit Kalon, JMIC, Ch. Dadri	SOMBIR SANGWAN	SITTING	SANJEEV VS SOMBIR SANGWAN	NACT/148/2023	HRBHAI-000864-2023			NI ACT 138	ONE YEAR			20-03-2023		06-07-2024 for evidence		1			6 MONTHS						
2			SOMBIR SANGWAN	SITTING	RAMESH VS SOMBIR SANGWAN	NACT/149/2023	HRBHAI-000863-2023			NI ACT 138	ONE YEAR			20-03-2023		06-07-2024 for evidence		1			6 MONTHS						
3			SOMBIR SANGWAN	SITTING	SURESH KUMAR VS SOMBIR SANGWAN	NACT/136/2024	HRBHAI-001003-2024			NI ACT 138	ONE YEAR			13-03-2024				1				6 MONTHS	Directions given in Quar				
4			SOMBIR SANGWAN	SITTING	NIRMALA DEVI VS SOMBIR SANGWAN	NACT/120/2024	HRBHAI-000796-2024			NI ACT 138	ONE YEAR			01-03-2024				1				6 MONTHS					
5			SOMBIR SANGWAN	SITTING	RM NIWAS VS SOMBIR SANGWAN	NACT/119/2024	HRBHAI-000795-2024			NI ACT 138	ONE YEAR			01-03-2024				1				6 MONTHS					
6			SOMBIR SANGWAN	SITTING	BRAMA DEVI VS SOMBIR SANGWAN	NACT/118/2024	HRBHAI-000794-2024			NI ACT 138	ONE YEAR			01-03-2024				1				6 MONTHS					
	Faridabad																										
	Fatehabad																										
7	GGM	Sh. Virender Malik, ASJ	SHNITIN GADKARI		SITTING	Mukesh Vs. Nitin Gadkari	COMA/12/2020	HRGR01-001728-2019	COMPLAINT	SEC 9A	PC ACT U/S 11 & 13 (D)(E), 120B,166,336,406,409,420,468,471 & 504	LIFE IMPRISONMENT			05-07-2018	Na	04.07.2024, Argument	No	19	19	0		It is submitted that in view of the directions contained in judgments passed by the Hon'ble Supreme Court of India in Writ Petition (Civil) No. 536 of 2011 titled 'Public Interest Foundation & other Vs. Union of India & another' and Writ Petition (Civil) No. 699 of 2016 titled 'Ashwani Kumar Upadhyaya Vs. Union of India' as well as the directions conveyed by Hon'ble High Court vide letter No. 858/Sp/Gaz.II.17 dated 22.07.2021, the Courts concerned have been directed to dispose of such cases expeditiously by giving priority over and above other cases.				
8	GGM	Sh. Saurabh Gupta, ACJM		Sukhbir Kataria	Former	Om parkash Vs. Meharum	136 74820/2014	HRGR03-0033202012	Complaint	Sec-5, Ggm	420	10 Years	21/02/2012	21/02/2012	21/02/12	No	11.07.2024, Pre Evidence	No	7 witness filed by complainant in pre-charge evidence.	5, Witness examined in pre charge evidence.	Witness List not filed	one year(Stayed has been removed vide order dated 27.04.2021)					
9	GGM	Sh. Saurabh Gupta, ACJM		Sukhbir Kataria	Former	Om Parkash Vs. Ramesh	114	HRGR03-0048872013	Complaint	Sec-5, Ggm	420	10 Years	3/1/13	3/1/13	3/1/13	No	04.07.2024, Evidence	No	6 witness filed by complainant in pre-charge evidence.	6, witness examined in pre charge evidence.	Witness List not filed	(One year)Stayed has been removed vide order dated 14.10.2021					
10	GGM	Sh. Saurabh Gupta, ACJM		Sukhbir Kataria	Former	Om Parkash Vs. Sant Ram	219	HRGR03-0015372013	Complaint	Sec-5, Ggm	420	10 Years	10/1/13	10/1/13	10/1/13	No	02.07.2024, Argument on aforesaid application	No	7, witness filed by complainant in pre-charge evidence.	7, Witness examined in pre charge evidence.	Witness List not filed	(Stayed has been removed vide order dated 27.04.2021)					
11	GGM	Sh. Saurabh Gupta, ACJM		Sukhbir Kataria	Former	Om parkash Vs. Narender	135	HRGR03-0001342012	Complaint	Sec-5, Ggm	420	10 Years	9/11/12	9/11/12	9/11/12	No	12/07/2024, Awaiting Order,	No	5 witness filed by complainant in pre-charge evidence.	2, Witness examined so far in pre charge evidence.	Witness List not filed	One Year (Hon'ble High Court has directed to adjourn the case beyond the date fixed before Hon'ble High Court)					
12	GGM	Sh. Saurabh Gupta, ACJM		Sukhbir Kataria	Former	Om Parkash Vs. Devender	106	HRGR03-0014982013	Complaint	Sec-5, Ggm	420	10 Years	2/2/13	2/2/13	2/2/13	Set Aside	22.07.2024, Argument	No	7, witness filed by complainant in pre-charge evidence.	7, Witness examined in pre charge evidence.	Witness List not filed	(Stayed has been removed vide order dated 14.10.2021)					
13	GGM	Sh. Saurabh Gupta, ACJM		Sukhbir Kataria	Former	Om Parkash Vs. Satish	218	HRGR03-0003212013	Complaint	Sec-5, Ggm	420	10 Years	4/6/13	4/6/13	4/6/13	No	06.07.2024, Argument	No	7, witness filed by complainant in pre-charge evidence.	4, Witness examined so far in pre charge evidence.	Witness List not filed	(Stayed has been removed vide order dated 14.10.2021)					
14	GGM	Sh. Saurabh Gupta, ACJM		Sukhbir Kataria	Former	Om Parkash Vs. Parveen	217	HRGR03-0017122013	Complaint	Sec-5, Ggm	420	10 Years	6/15/13	6/15/13	15/06/13	dropped	06/07/2024, Argument	No	6, witness filed by complainant in pre-charge evidence.	5, Witness examined so far in pre charge evidence.	Witness List not filed	(Stayed has been removed vide order dated 27.04.2021)					

Sr.No.	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	Comments by District and Sessions Judge
15	GGM	Sh. Saurabh Gupta, ACJM		Sukhbir Kataria	Former	Om Parkash Vs. Praveen	216	HRGR03-0058112013	Complaint	Sec-5, Ggm	420	10 Years	19/08/13	19/08/13	19/08/13	Set Aside	18/07/2024, Argument	No	6, witness filed by complainant in pre-charge evidence.	4, Witness examined so far in pre charge evidence.	Witness List not filed	(Stayed has been removed vide order dated 14.10.2021)	
16	GGM	Sh. Saurabh Gupta, ACJM		Sukhbir Kataria	Former	Omparkash Vs. Arvind	235	HRGR03-0019892013	Complaint	City	420	10 Years	7/9/13	7/9/13	7/9/13	No	14.07.2024, Argument	No	6 WITNESS	One witness partly examined in pre charge evidence.	6 WITNESS	one year (Stayed has been removed vide order dated 14.10.2021)	
17	GGM	Sh. Saurabh Gupta, ACJM		Sh. Sukhbir Kataria	Former	State vs Sukhbir	639 4507	HRGR031076862019	854/2015	City	420/467/468/471/120B, R.P. Act	LIFE IMPRISONMENT	20/12/2019	20/12/2019	20/12/2019	17/04/2023	17.07.2024, PWS	No	22	6	16	one year (Stayed has been removed vide order dated 27.04.2021)	
18	GGM	Sh. Saurabh Gupta, ACJM	Sh. Om Parkash Chautala		FORMER	Paramveer Rathi Vs Vipin Pubby	103 COMI/ 74820/2014	HRGR03-003250-2008	Complaint	Sadar	499,500,501 IPC	12 YEAR	09/08/08	09/08/08	09/08/08	No	17.07.2024, Pre-Evidence	No	8	One witness partly examined in pre charge evidence.	7	one year (Stayed has been removed vide order dated 27.04.2021)	
19	GGM	Sh. Saurabh Gupta, ACJM		Sukhbir Kataria	Former	Om Parkash VS Jshvanti Devi	COMI/351/2022	HRGR03-046516-2022	Complaint	Sec-5, Ggm	156(3)		30/05/2022	30/05/2022	30/05/2022	No	24.07.2024, Consideration	No	No				
20	GGM	Sh. Saurabh Gupta, ACJM		Sukhbir Kataria	Former	Om Parkash Vs Sukhbir Katria	Comi/378/2022	HRGR03-050924-2022	Complaint	Sec-5, Ggm	156(3)		10/06/22	10/06/22	10/06/22	No	20.07.2024, Notice	No	No				
21	GGM	Sh. Saurabh Gupta, ACJM		Sukhbir Kataria	Former	Om Parkash Vs Sukhbir Katria	Comi/373/2022	HRGR03-050307-2022	Complaint	Sec-5, Ggm	156(3)		08.06.2022	08.06.2022	08.06.2022	No	02.07.2024, Notice	No	No				
22	GGM	Sh. Saurabh Gupta, ACJM		Sukhbir Kataria	Former	Om Parkash Vs Sukhbir Katria	Comi/394/2022	HRGR03-052610-2022	Complaint	Sec-5, Ggm	156(3)		15.06.2022	15.06.2022	15.06.2022	No	20.07.2024, Notice	No	No				
23	GGM	Sh. Saurabh Gupta, ACJM		Sukhbir Kataria	Former	Om Parkash Vs Sukhbir Katria	Comi/377/2022	HRGR03-050852-2022	Complaint	Sec-5, Ggm	156(3)		9/6/22	9/6/22	9/6/22	No	20.07.2024, Consideration	No	No				
24	GGM	Sh. Amit Gautam, CJM		Sukhbir Kataria	Former	Om Parkash Vs Vikash	132 COMI/ 74475/2013	HRGR03-0011832013	Complaint	Sec-5, Ggm	420	10 Years	NA	NA	19/09/2013	Na	10/07/2024, Evidence	No	Witness List Not Filed	Seven witness partly examined in pre charge evidence.	Na	Around One year	
25	GGM	Sh. Amit Gautam, CJM		Sukhbir Kataria	Former	Omparkash Vs. Naresh	214 COMI/ 74832/2014	HRGR03-0057302013	Complaint	Sec-5, Ggm	420	10 Years	NA	NA	20/09/13	Na	11-09-2024, Awaiting order. I.d. Appellate Court of Sh. Jasbir Singh, ASJ, GGM in CRM/252/2019	No	Witness List Not Filed	No Witness examined in pre-charge evidence	Na	Around One year	
26	GGM	Sh. Amit Gautam, CJM		Sukhbir Kataria	Former	Om Parkash Vs Rohit	207 COMI/ 74801/2014	HRGR03-0063762013	Complaint	Sec-5, Ggm	420	10 Years	NA	NA	9/29/13	Na	25.09.2024, Awaiting Order in CRM-M-60131-2023	No	10 Witness	Charge framed, 5 Witness examined in pre charge evidence	Five	Around One year	
27	GGM	Sh. Amit Gautam, CJM		Sukhbir Kataria	Former	Om Parkash Vs Raj Singh	213 COMI/ 74685/2014	HRGR03-0046092013	Complaint	Sec-5, Ggm	420	10 Years	NA	NA	11/2/13	Na	16/07/2024, Charge	No	6 WITNESS	Charge framed, 6 Witness examined in pre charge evidence	Na	Around One year	
28	GGM	Sh. Amit Gautam, CJM		Sukhbir Kataria	Former	State Vs Sukhbir Etc.	227 CHI/6325/2018	HRGR03-0562892018	262/2015	Sec-5, Ggm	420	10 Years	16/10/18	16/10/18	Na	12/11/18	09/07/2024, Prosecution Evidence	No	15 Witness	13 Witness Examined So far.	Two	Around One year	
29	GGM	Sh. Amit Gautam, CJM		Sukhbir Kataria	Former	State Vs Sukhbir Etc.	230 CHI/6527/2018	HRGR03-0562902018	261/2015	Sec-5, Ggm	420	10 Years	16/10/18	16/10/18	Na	12/11/18	08.07.2024, Prosecution Evidence	No	18 Witness	17 witness examined; Examination in chief of 18th witness is deferred	Na	Around One year	
30	GGM	Sh. Amit Gautam, CJM		Sukhbir Kataria	Former	State Vs Sukhbir Etc.	232 CHI/6531/2018	HRGR03-0562922018	483/2014	Sec-5, Ggm	420	10 Years	16/10/18	16/10/18	Na	Na	08/07/2024, Prosecution Evidence	No	21 Witness	19 Witness Examined So far.	Two	Around One year	
31	GGM	Sh. Amit Gautam, CJM		Sukhbir Kataria	Former	Om Parkash Vs. Akash Kataria	236 CHI/74888/2014	HRGR03-0066262013	Complaint	City	420	10 Years	Na	Na	1/10/13	NIL	06.11.2024, Evidence, Awaiting order from High Court in CRM-M-33595-2022	Yes	6 WITNESS	Six witness partly examined in pre charge evidence.	Na	Around One year	

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32	GGM	Sh. Amit Gautam, CJM		Sukhbir Kataria	Former	State Vs Pawan Dawas	CHI/1266/2017-237	HRGR03-17722017	952/13	City	420	10 Years	7/7/17	7/7/17	Na	Na	12.07.2024, Prosecution evidence	No	24 WITNESS	16 witness examined	Eight	Around One year	
33	GGM	Sh. Amit Gautam, CJM		Sukhbir Kataria	Former	State Vs Sukhbir Etc.	CHI/192/2019	HRGR03-0054022019	478/2014	SECTOR -5	420	10 Years	14/01/19	14/01/19	Na	Na	15/07/2024, Prosecution Evidence	No	26 Witness	23 Witness examined	Three	Around One year	
34	GGM	Sh. Amit Gautam, CJM		Sukhbir Kataria	Former	Om Parkash Vs Meenakshi	COMI/6142/2018, 224	HRGR03-072241-2018	Complaint		420	10 Years	7/12/18	Na	7/12/18	Na	03.08.2024, Awaiting order Ld. Appellate Court of Sh. Rajesh Sharma, ASI, GGM.	No	19 Witness	Na	Nineteen	Around One year	
35	GGM	Sh. Amit Gautam, CJM		Umesh aggarwal	Former	State vs Umesh Aggarwal /Manorama etc.	CHA/770/2021	HRGR03-0453212021	154/21	Kherki Daula	7,10, HUDRA Act	7 year	28.07.2021	28.07.2021	Na	Na	27/07/2024, Arguments application u/s 216 Crpc	No	18 Witness	Six Witness examined	Twelve	one year	
36	GGM	Sh. Amit Gautam, CJM		Sh. Dharm Singh	Sitting	Neeraj Choudhary vs Dharam Singh	NACT/6311/2020	HRGR03-011644-2020	Complaint	Udyog vihar	138/142, NI Act	2 year	Na	Na	20.02.2020	Na	20.07.2024, Appearance	No	4 Witness	Two witness examined	Two	one year	
37	GGM	Sh. Amit Gautam, CJM		Sh. Dharm Singh	Sitting	Neeraj Choudhary vs Dharam Singh	NACT/13926/2020	HRGR03-023260-2020	Complaint	city	138/142, NI Act	2 year	Na	Na	19.06.2020	Na	20.07.2024, Awaiting Order, Stayed by Hon'ble High Court Order CRM-M-46130-2021	YES, Stay from Hon'ble High Court	4 Witness	Na	Four	one year	Awaiting Order, Stayed by Hon'ble High Court Order CRM-M-46130-2021
38	GGM	Sh. Amit Gautam, CJM		Sh. Dharm Singh	Sitting	Neeraj Choudhary vs Dharam Singh	NACT/13925/2020	HRGR03-023259-2020	Complaint	city	138/142, NI Act	2 year	Na	Na	19.06.2020	Na	20.07.2024, Awaiting Order, Stayed by Hon'ble High Court Order CRM-M-46130-2021	YES, Stay from Hon'ble High Court	4 witness	Na	Four	Around One year	Awaiting Order, Stayed by Hon'ble High Court Order CRM-M-46130-2021
39	GGM	Sh. Amit Gautam, CJM		Sh. Dharm Singh	Sitting	Neeraj Choudhary vs Dharam Singh	NACT/54559/2019	HRGR03-104285-2019	Complaint	city	138/142, NI Act	2 year	Na	Na	09.12.2019	Na	20.07.2024, Awaiting Order, Stayed by Hon'ble High Court Order CRM-M-46130-2021	YES, Stay from Hon'ble High Court	4 witness	Na	Four	Around One year	Awaiting Order, Stayed by Hon'ble High Court Order CRM-M-46130-2021
40	GGM	Sh. Amit Gautam, CJM		Sh. Dharm Singh	Sitting	Neeraj Choudhary vs Dharam Singh	NACT/54558/2019	HRGR03-104286-2019	Complaint	city	138/142, NI Act	2 year	Na	Na	09.12.2019	Na	20.07.2024, Awaiting Order, Stayed by Hon'ble High Court Order CRM-M-46130-2021	YES, Stay from Hon'ble High Court	Witness List Not Filed	Na	Na	Around One year	Awaiting Order, Stayed by Hon'ble High Court Order CRM-M-46130-2021
41	GGM	Sh. Amit Gautam, CJM		Sh. Dharm Singh	Sitting	Neeraj Choudhary vs Dharam Singh	NACT/6594/2020	HRGR03-011927-2020	Complaint	Section-14	138/142, NI Act	2 year	Na	Na	24.02.2020	Na	20.07.2024, Awaiting order	YES, Stay from Hon'ble High Court	4 Witness	Na	Four	Around One year	Awaiting Order, Stayed by Hon'ble High Court Order CRM-M-46130-2021
42	GGM	Sh. Amit Gautam, CJM		Umesh aggarwal	Former	District President Gargi Kakkar vs Umesh Aggarwal	COMI/467/2022	HRGR03-064955-2022	Complaint	Civil Lines	499	2 year	Na	Na	28.07.2022	Na	10.09.2024, Consideration	No	3 Witness	3 Witness	Na	Around One year	10.09.2024, Consideration
43	GGM	MS. SEEMA, CJ (SD) PATAUDI		Sh. Kuldeep Singh	Sitting	State Vs Parveen and others	CHI/510/2017	HRGRB1-000821-2017	187 Dated 24.10.2010	Bilaspur	147,148,323,325,506,452 IPC	7 years	09.05.2011, but accused, Sh. Kuldeep vats was summoned on an application u/s 319 Crpc vide order dated, 14.10.201	09.05.2011, but accused, Sh. Kuldeep vats was summoned on an application u/s 319 Crpc vide order dated, 14.10.201	NA	15.06.2024	Charge as well as appearance of other accused arrayed vide an application u/s 319 dismissed by Hon'ble Punjab and Haryana High Court on 16.01.24, Next Date is 12.07.24 on Charge.	01/14/1900	13 Witness have been examined qua the accused persons who were initially arrayed as accused in the challan	2 Witness have been examined qua the accused persons who were initially arrayed as accused sh. Kuldeep Vats	na	Within One Year	12.07.2024, Charge
	Hisar					NIL																	
	Jhajjar					NIL																	
	Jind					NIL																	
	Kaithal					NIL																	
	Karnal					NIL																	
	Kurukshetra					NIL																	
	Narnaul					NIL																	
44	Nuh	SH. AMIT KUMAR SHARMA, AD&SJ, Nuh	-	MAMMAN KHAN	SITTING	STATE VS JUBER etc.	SC/143/2024	HRNU01-002209-2024	150/01.08.2023	NAGINA	148,149,153A,379A,395,427,436,506,201,120 B,107,180 IPC	Imprisonment for life	10/30/23				08/07/2024 Arguments on charge		25	0	25		
45	Nuh	SH. AMIT KUMAR SHARMA, AD&SJ, Nuh	-	MAMMAN KHAN	SITTING	STATE VS LUKMAN etc.	SC/171/2024	HRNU01-002707-2024	149/01.08.2023	NAGINA	148,149,153A,379A,436,506,395,397,427,201,107,120B IPC	Imprisonment for life	11/07/23				14/08/2024 Arguments on charge		30	0	30		
46	Nuh	SH. AJAY SHARMA, AD&SJ, Nuh	-	MAMMAN KHAN	SITTING	STATE VS ADIL etc.	SC/145/2024	HRNU01002226-2024	148/01.08.2023	NAGINA	148,149,153A,379A,506,395,427,201,107,120 B,180 IPC	Imprisonment for life	10/31/23				31/07/2024 Arguments on charge		20	0	20		
47	Nuh	SH. AJAY SHARMA, AD&SJ, Nuh	-	MAMMAN KHAN	SITTING	STATE VS AASHIK	SC/173/2024	HRNU01-002706-2024	137/01.08.2023	NAGINA	148,153A,379B,427,436,395,397,201,120B,180,107 IPC	Imprisonment for life	10/30/23				22/08/2024 Arguments on charge		33	0	33		
	Palwal					NIL																	
48	Panchkula			Bhupinder Singh Hooda	Sitting	CBI VS Bhupinder Singh Hooda & ors.	PC/3/18	HRPK010005242018	RCCHG 2015A 0019 DATED 15.09.15	CBI ACB CHD	120B, R/W 420,471,IPC & 13(2) R/W 13(1) D) IPC	10 year	02/02/18	02/02/18	-NA-	Charge not framed	Awaiting order from Hon'ble High court for 30.08.2024	Yes.	367	0	367		
49	Panchkula	Court of Sh. Rajeev Goyal Special Judge, CBI Haryana At Panchkula (joined on 28.04.2023)		Moti Lal Vohra (Rajay Sabha member, died)	Sitting	CBI Vs Bhupinder Singh Hooda & ors.	PC/16/2018	HRPK010049072018	RCCHG2017A/0008 Dated 05.04.2017	CBI ACB CHD	120B/420 IPC and 13(2)R/W, 13(1)(d) of PC Act	10 year	01.12.2018	01.12.2018	N/A	16.04.21	For awaiting of Hon'ble High court order on 04.07.2024	Yes.	82	0	82		
50	Panchkula			Bhupinder Singh Hooda, Moti Lal Vohra (Rajay Sabha member, died)	Sitting	ED Vs AJL	COMA/42/2019	HRPK01004503/2019	COMPLAINT	DN ENFORCEMENT CHANDIGARH	3and 4 of PMLA Act 2002	7 year	26.08.2019	26.08.2019	26.08.2019	Charge not framed	For further proceedingon 04.07.2024	No	25	0	25		
51	Panchkula			Bhupinder Singh Hooda	Sitting	ED Vs Bhupinder Singh Hooda & ors.	COMA/3/2021	HRPK010004882021	COMPLAINT	DN ENFORCEMENT CHANDIGARH	3and 4 of PMLA Act 2004	7 year	15.02.2021	15.02.2021	15.02.2021	Charge not framed	For awaiting submission of final report in RC/02/2016 on 17.08.2024	No.	34	0	34		
52	Panchkula	Court of Ms. Rekha, CJM, Panchkula.(26.04.2024)		Sanghi Ram	Former	State Vs Sanghi Ram	CHI/33/2019	HRPK03004292019	FIR NO. 290 dated 24.11.2017	Sector 14, Panchkula.	420 IPC	7 year	10.01.2019	10.01.2019	-N/A	12.06.2023	For Prosecution evidence for 09.07.2024	No.	15	8	7		

Sr.No.	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	Comments by District and Sessions Judge
53	Panipat	Sh. Sanjay, SDJM Samalkha	---	Satvinder Rana	Former	State Vs. Sudhir etc.	CHI/255/2020	HRPPA10011092020	260 dated 28.04.2020	Samalkha	457,380, 406,120B, 34 IPC	14 Years	09.07.2021	30.07.2021	NA	07/30/21	Prosecution evidence for 11.07/2024	NA	39	1	38	2 Years	The requisite report has been submitted by Sh. Sanjay, SDJM, Samalkha in whose Court a Criminal case bearing CIS No. CHI 255/2020 titled as State Vs. Sudhir etc. involving former MLA is pending. No date was fixed during the month. The case was already adjourned to 11.07.2024 for remitting judicial orders have been
54	Rohtak	Sh. Salender Singh, Addl. District & Sessions Judge, Rohtak.	--	Balbir @ Bali	Former	State Vs. Balbir @ Bali	64	HRRH010022902014	141, 06.05.11	Kalanaur	302	Life Imprisonment	19.09.2011	23.01.13	28.05.11	23.01.13 & 27.08.21	File was taken up as this case was inadvertently fixed for 11.06.2024 being summer vacations. Case was adjourned to 11.07.2024 for the same purpose already fixed.		51	51	0	Six months after vacation of stay on proceedings.	directed not to give unnecessary adjournments except for the special/substantial reasons to be recorded on moving of written application by the concerned. They have also been asked to use video conferencing facility for conducting court proceedings and speedy disposal of such cases.
55	Rohtak	Ms. Nisha, Chief Judicial Magistrate, Rohtak.	--	Balraj	Sitting	Manish Grover Vs Balraj	153	HRRH030035482020	--	Civil Lines Rohtak	499,500 IPC	--	--	--	26.02.2020	Not Framed yet	Arguments not Advanced. Adjournment sought and allowed. Case was adjourned to 22.07.2024 for arguments on the point of summoning of accused.	Stayed by Hon'ble Mr. Justice H.S.Madaan on 27.08.2020 in CRM-M 24747-2020	41	3	38	1-2 years after vacation of stay on proceedings.	
56	REWARI	Sh. Raj Kumm Jain, ASI, Rewari	--	Roshan Lal Arya	Formar	State Vs. Roshan Lal Arya	SC-33-2023	HRRE010005272023	179/ 26.04.16	Model Town, Rewari	153/153A/ 153B/124A IPC & 54 of Haryana Police Act	Life Imprisonment	27.05.2019	27.05.2019	-	-	Awaiting further order for 26.07.2024	-	13	-	-	20.04.2024-Today the case was fixed for awaiting order. An application for exemption from personal appearance on behalf of accused filed through counsel. Heard. In view of the contents mentioned in the application, same stands allowed for today only. On request of learned counsel, case is adjourned to 06.06.2024 for awaiting further orders.	2 Years
	Sirsa	Nil																					
	Sonipat	Nil																					
57	Yamuna Nagar	Ms. Monika, Chief Judicial Magistrate	--	Sh. Subhash Chaudhary	Former	State V/s Kusum Rani etc.	CHI/444/21	HRYN030015422021	FIR NO. 149 DATED 15/10/2018	Buria	420, 406, 409, 467, 468, 471, 120-B IPC	Life Imprisonment	16/03/2021	16/03/2021	--	08.06.2021	The case is fixed for 25.07.2024 for awaiting further orders of Hon'ble High Court.	Yes	11	0	11	Direction has been given to adjourn the case beyond the date fixed by the Hon'ble High Court.	The Hon'ble High Court of Punjab & Haryana at Chandigarh, has directed to adjourn the hearing in the trial to a date beyond that given by the Hon'ble High Court, in CRM-M-23786-2021. No further order has been received from the Hon'ble High Court. The date fixed in the Hon'ble High Court was 24.01.2024 and further adjourned for 22.07.2024 and as such the present case has been adjourned for 25.07.2024 for awaiting further orders from the Hon'ble High Court.